

MINISTRY OF TOURISM (SHRI GIRIDHAR GOMANGO) : (a) No, Sir.

(b) Does not arise.

(c) No such proposal has been received from the State Government.

Child Labour

999. SHRI KAMLA PRASAD R. 'AT : Will the Minister of LABOUR be pleased to state:

(a) the measures taken for the welfare of child labour;

(b) whether hundreds of child labourers are being exploited by the industrialists;

(c) whether Government conduct monthly surveys for the upliftment of child labour; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER) : (a) Government have taken the following measures for the welfare of child labour.

- (i) The Child Labour (Prohibition and Regulation) Act, 1986 has been enacted. The Act came into force on 23rd December 1986. Strict penalties have been provided for violations of the provisions of the Act.
- (ii) The National Policy on Child Labour has been formulated. The Policy inter-alia provides for effective implementation of the legal provisions relating to child labour; focussing of general welfare and development programmes for the benefit of child labour and their families; and the taking up of projects in ten areas of concentration of child labour to provide welfare inputs like edu-

cation, health care, skill development etc. to the working children.

- (iii) Financial assistance is provided to voluntary organisations for taking up action-oriented projects aimed at benefiting child labour.

(b) to (d). Enforcement of the Child Labour (Prohibition and Regulation) Act, 1986 in the States is the responsibility of the concerned State Governments. The State Governments have been addressed to enforce strictly the legal provisions relating to child labour. The Central Government is responsible regarding establishments under its control.

[English]

Credit for Beneficiaries Under IRDP

1000. SHRI LAKSHMAN MALLICK . Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have decided to provide credit worth Rs. 981 crores during the current year for the beneficiaries of the Integrated Rural Development Programme; and

(b) if so, the details regarding the plan, the criteria adopted for disbursement of security free loan and its limit?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY): (a) Under Integrated Rural Development Programme (IRDP) during 1987-88 it is anticipated that Rs. 981.41 crores of credit will be mobilised.

(b) IRDP is a credit linked programme. Under the programme, assistance is given to selected families of target group in rural areas (whose annual income is less than Rs. 4,800) to take up viable projects in primary, secondary and territory sectors. The subsidy is provided by the Govern-